

1

MCRC-13460-2025

# IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

#### **BEFORE**

# HON'BLE SHRI JUSTICE RAJESH KUMAR GUPTA ON THE 8<sup>th</sup> OF AUGUST, 2025

# MISC. CRIMINAL CASE No. 13460 of 2025

#### **SHIVRAJ**

Versus

## THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Jitendra Sharma - Advocate for applicant.

Smt. Ankita Mathur - Public Prosecutor for State.

### **ORDER**

This is first application filed by the applicant under Section 483 of BNSS for grant of regular bail. The applicant has been arrested on 10.03.2025 in connection with Crime No.28/2025 registered at Police Station- Murwas, District Vidisha for offence under Sections 137(2), 87, 64 of BNS and Section 3/4 of POCSO Act.

Learned counsel for the applicant submits that the applicant is innocent and has been falsely implicated in the matter. Applicant is suffering confinement since 10.03.2025. It is further submitted that statements of material witnesses including prosecutrix and her sister have already been recorded and they have not supported prosecution case. It is the case of consent. Applicant is a young boy aged 19 years and according to counsel, he does not bear any criminal record, therefore, a chance may be given to him for course correction. Confinement amounts to pretrial detention.



2 MCRC-13460-2025

Applicant undertakes to cooperate in trial/investigation. Under these grounds, he prayed for bail.

Learned counsel for respondent/State opposed the prayer and prayed for rejection of the application.

Heard learned counsel for the parties and perused the case diary.

Considering the submission advanced by the learned counsel for the parties, without commenting on the merits of the case, the application is allowed. It is hereby directed that the applicant shall be released on bail, on his furnishing personal bond of Rs.50,000/- (Rupees Fifty Thousand Only) with one solvent surety of the like amount to the satisfaction of trial Court.

This order will remain operative subject to compliance of the following conditions by the applicant:-

- i. The applicant will comply with all the terms and conditions of the bond executed by him;
- ii. The applicant will cooperate in the investigation/ trial, as the case may be;
- iii. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to the Police Officer, as the case may be.
- iv. The applicant shall not commit an offence similar to the offence of which he is accused;
- v. The applicant will not seek unnecessary adjournments during the trial;



3

MCRC-13460-2025

vi. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

Application stands allowed and disposed of.

Copy of this order be sent to the trial Court concerned for compliance.

Certified copy as per rules.

(RAJESH KUMAR GUPTA ) JUDGE

Rashid